IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

DA 1538/95

New Delhi, this the 16th Day of January, 1997

Hon'ble Smt.Lakshmi Swaminathan, Member (J) Hon'ble Shri R.K.Ahooja, Member (4)

Sh.Ram Deen s/o Sh.Bindra Ram Home Guard,Delhi Home Guard R/O 572 T.C.Camp, Raghubir Nagar, New Delhi-27

(None for the applicant)

... Applicant

Vs.

- NCT of Delhi Delhi Administration Service to be effected through its Chief Secretary 5, Sham Nath Marg, Delhi-54
- 2. The Commandant Home Guards Delhi A Block, IInd Floor Vikas Bhawan, New Delhi-2
- 3. Director General Home Guards and Civil Defence, Delhi Administration, Raja Garden, New Delhi-27

(By Advocate Sh.Surat Singh) ... Respondents

O R D E R (GRAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

This case was taken up together with OA 1815/95

Charan Singh & Ors V. The Commandant, Delhi Home Guards and

Govt. of NCT Delhi as the facts and issues involved in these
cases were common.

- 2. ShrinSuratoSingh, learned counsel for the respondents submits that the applicant has unfortunately passed away on 20th December, 1996
- 3. We have seen the pleadings and the reliefs claimed by the applicant in the O.A. In view of the submissions made by the ld.counsel for the respondents, this OA no longer survives and it is accordingly dismissed, leaving it open

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to the legal heirs of the applicant, if they so wish, agitate any of the reliefs in accordance with law. No costs.

McC(C) (R.K. Ahooja) Member (A)

fmt.Lakshmi Swaminathan)
 Member (J)

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